

Sl.No.	State Name	Foreign Amount (Rs. in crore)
29.	Arunachal Pradesh	9.11
30.	Tripura	7.95
31.	Mizoram	5.86
32.	Andaman and Nicobar Islands	4.98
33.	Dadra and Nagar Haveli	1.32
34.	Daman and Diu	0.01
TOTAL		11548.28

ASI Protected Monuments in Odisha

*200. SHRI RABINARAYAN MOHAPATRA : Will the Minister of CULTURE be pleased to state:

(a) the principle/guidelines/criterion for declaring monuments as Archaeological Survey of India (ASI) protected monuments;

(b) whether it is a fact that till now ASI has declared only 78 monuments as ASI protected in Odisha, inspite of large number of monuments and heritage sites;

(c) If so, whether there is any proposal to increase the number of such monuments which deserve to be declared as centrally protected monuments; and

(d) if so, the details thereof?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH) : (a) As per section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, ancient monuments or archaeological sites and remains, as the case may be, which are of historical, archaeological or artistic interest, and have been in existence for not less than 100 years, may be declared by the Central Government as of national importance.

(b) Yes, it is a fact that there are 78 monuments protected in Odisha by Archaeological Survey of India under the provision of Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(c) and (d) Yes, Sir. There are two proposals for protection of the monuments namely Biranchi Narayana Temple, Buguda and Group of Temples of Ranipur Jharial, District Bolangir. As per sub-section 4(1) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, the Central Government may after detailed scrutiny, verification of revenue records, ownership issues, preparation of site plan, etc. take a decision to issue preliminary notification in the Gazette of India inviting objections/suggestions from interested persons on its intention to declare the same as of national importance.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Import of white poppy seeds

1396. DR. CHANDAN MITRA : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the year-wise total quantity and value of import of white poppy seeds in the country during the last three years;

(b) whether Government proposes to ban import of white poppy seeds to benefit Indian farmers, if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government to protect the interests of cultivators of poppy seeds, especially in Madhya Pradesh and Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. SUDARSANA NATCHIAPPAN) : (a) The year-wise quantity and value of import of white poppy seeds in the country during the last three years is as below:

Import of poppy seed (HS Code-12079100)

Year	Qty. (MT)	Val. (Rs. in crore)
2010-11	16537.08	179.09
2011-12	19605.64	177.57
2012-13	13209.55	151.03
2013-14*	8893.00	189.91

Note: Figures for 2013-14 (upto September 2013) is provisional.